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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

CP NO. 696/2001 IN
OA NO. 699/2000

This the 7th day of March, 2002

HON'BLE SH. V.K. MAJOTRA, MEMBER (A)
HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. K.C. Rastogi
S/o Sh. M.L. Rastogi
R/o 39/1350, DDA Flats,
Madangir,
New Delhi-110052.
2. J.P. Tiwari,
S/o Late Shri Salik Ram Tiwari,
R/o B-31, New Township BTPS,
Badarpur,
New Delhi-110044.
3. Ram Singh
S/o Sh. Bhullan Singh
R/o 1487-WZ, Nangal Rai,
New Delhi-110046.
4. Sohan Singh,
S/o Sh. Fateh Singh,
R/o 198-A, New Township BTPS,
Badarpur,
New Delhi-110044.
5. Raj Mani (Sharma)
S/o Shri Inderbhan Prasad
R/o Tajpur Pahari,
Near Sharma Tent House
Badarpur
New Delhi.
6. P.P. Ouseph
S/o Sh. P.C. Porinchu
R/o 150-A, New Township BTPS,
Badarpur,
New Delhi-110044.

(By Advocate: Sh. S.M. Ratanpaul)

Versus

Sh. V.V.R.K. Rao
The Chairman
Central Electricity Authority
Sewa Bhawan, R.K. Puram,
New Delhi.
(By Advocate: Sh. Mohar Singh)

O R D E R (ORAL)

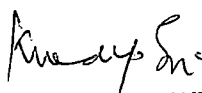
By Sh. Kuldip Singh, Member (J)

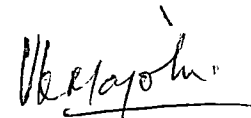
This CP had been filed for non-compliance of the
orders dated 25.1.2001 passed in OA-699/2000 and 29.10.2001

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passed in MA-2117/2001.

2. Learned counsel for the applicant says that while issuing the order of payment of arrears of pension etc. the respondents have invoked a condition that the applicant shall have to give an undertaking before the payment is released to them. Learned counsel for the respondents says that they are contemplating to file a SLP before Hon'ble Supreme Court against the order of the Tribunal and that is why they are asking for an undertaking. However, so far no SLP has been filed and it is still in ^{contemplated to file} ~~contempt~~ petition, on this ground, we are of the view that respondents are not entitled to take an undertaking. Hence, we direct the respondents to release the payment forthwith without insisting upon the undertaking.


(KULDIP SINGH)
Member (J)


(V.K. MAJOTRA)
Member (A)

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